## HIGH COURT OF DELHI: NEW DELHI

No.

:106/Filing/DHC/2025

Dated: 17.09.2025

## CIRCULAR

In terms of order dated 28.05.2025 passed in WP(C) No. 16721/2024, the following direction is issued for compliance by all concerned:-

"A Petition for a Writ of Quo Warranto when sought by a person with no personal interest at all, must be filed and accepted as a PIL under Article 226 of the Constitution of India and must necessarily comply with the Delhi High Court (Public Interest Litigation) Rules, 2010.

> Sd/-(Arun Bhardwaj) Registrar General

Endst. No. 106 to 125/Filing/DHC/2025 Dated: 17.09.2025

## Copy forwarded for information to:-

- The President/Secretary, Supreme Court Bar Association, Supreme Court, New Delhi. 1.
- 2. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
- 3. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts / Karkardooma Courts/Rohini Courts/Dwarka Courts/Saket Court Complex.
- 4. P.A. to Registrar General, Delhi High Court.

The PA to Registrar (Computer) for uploading the same on the website of this court under the heading of Notifications and Practice Directions.

- 6. Guard File.
- 7. Notice Board.

Joint Registrar (Filing)

As directed may be ulloaded.

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17/04/2021

P. A to Registrar (I-T)

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